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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 531-L.—2nd June, 2023.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XXIII of 2022

THE BENGAL JUVENILE SMOKING (REPEALING) ACT, 2022.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 2nd June, 2023.]

An Act to repeal the Bengal Juvenile Smoking Act, 1919.

Whereas it is expedient to repeal the Bengal Juvenile Smoking Act, 1919;

Ben. Act II of 1919.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Bengal Juvenile Smoking (Repealing) Act, 2022.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

The Bengal Juvenile Smoking (Repealing) Act, 2022.

(Sections 2, 3.)

Repeal of Ben. Act II of 1919.

Saving.

- 2. The Bengal Juvenile Smoking Act, 1919 is hereby repealed.
- 3. Notwithstanding such repeal, anything done or any action taken under the Bengal Juvenile Smoking Act, 1919, prior to repeal, shall be deemed to have been validly done or taken.

By order of the Governor,

PRADIP KUMAR PANJA,
Pr. Secy. to the Govt. of West Bengal,
Law Department.